Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016

M/s. Ishh Raj Silicon Private Limited. : Liquidation commenced on 12.10.2026

List of Stakeholder as on 05.11.2026

SI No.	Category of Stakeholders	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims rejected	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount					
1	**Unpaid insolvency resolution process costs**	0	0	0	1485835.00	0	0	0	NA	
2	**Liquidation costs incurred till date**	0	0	0	117547.00	0	0	0	NA	
3	**Secured financial creditors**	1	6,46,07,110.88	1	6,46,07,110.88			0	Annexure 1	
4	**Unsecured financial creditors**	0	0	0	0	0	0	0		
5	**Operational creditors (Workmen)**									
6	**Operational creditors (Employees)**									
7	**Operational creditors (Government Dues)**	1	19,23,953.00	1	19,23,953.00		0	0	Annexure 2	
8	**Operational creditors (other than Workmen, Employees and Government Dues)**	4	18,46,751.00	4	1415693	0	431058	0	Annexure 3	
9	**Other stakeholders, if any (other than financial creditors and operational creditors)**	0	0.00	0	0.00	0	0	0		
Total		**6**	**68377814.88**	**6**	**69550138.88**	**0**	**431058**	**0**		

Note :

1. As per the proviso to Regulation 30 of IBBI (Liquidation Process) Regulations, 2016 has taken these claims which were admitted during the CIRP since the claimant has not submitted its claim during the liquidation process upto date of filing this list

2. Pursuant to the proviso to Regulation 30 of the IBBI (Liquidation Process) Regulations, 2016, claims that were received during the Corporate Insolvency Resolution Process (CIRP) but not separately re-filed during the liquidation process have been duly taken into consideration and included in this list.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and its underlying Regulations.

Nisha Banshal
Ishh Raj Silicon Private Limited
Regn No.: IBBI/IPA-001/IP-P-02989/2026-2027/14642
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Annexure - 1

M/s. Ishh Raj Silicon Private Limited. : Liquidation commenced on 12.10.2026

Secured financial creditors (other than financial creditors belonging to any class of creditors)

List of Stakeholder as on 05.11.2026

S. No.	Name of Creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim Admitted	Nature of claim	Amount covered by Security Interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Small Industries Development Bank of India (SIDBI)*	29.12.2025	₹ 6,46,07,110.88	₹ 6,46,07,110.88	secured Financial Creditor	YES	Yes	Refer foot notes	yes	95.08%	0.00	0.00	0.00	0.00	Refer foot notes
	TOTAL		**6,46,07,110.88**	**6,46,07,110.88**						**95.08%**	**0.00**	**0.00**	**0.00**	**0.00**	

***As per the proviso to Regulation 30 of IBBI (Liquidation Process) Regulations, 2016 has taken these claims which were admitted during the CIRP since the claimant has not submitted its claim during the liquidation process upto date of filing this list**

Note :

1. The claim of SIDBI was duly verified and admitted during the Corporate Insolvency Resolution Process (CIRP) and has been carried forward into the liquidation process in accordance with the applicable provisions of the IBC, 2016.
2. Security interest details

- First charge by way of mortgage in respect of land and immovable property situated at Khasra No. 56, Khata No. 187 & 140, Village Dhamma, Tehsil Sarwar, Fatehgarh, District Ajmer, Rajasthan - 305403, admeasuring 4,875 sq. meters
-First charge by way of mortgage in respect of land and immovable property situated at Khasra No. 57, Khata No. 187 & 140, Village Dhamma, Tehsil Sarwar, Fatehgarh, District Ajmer, Rajasthan - 305403, admeasuring 8,095 sq. meters

-First charge by way of mortgage over immovable property situated at AMC No. 204-B/29, 200/13, part of Khasra No. 1074/1, Raja Kothi, Gulab Bari, Village Kalyanipura, Tehsil and District Ajmer, Rajasthan - 305001, admeasuring 175.60 sq. yards, owned by Shri Suresh Chand Agarwal and Shri Shyam Lal Agarwal.

-First charge by way of hypothecation on all the borrower's movables, including plant, machinery, machinery spares, tools, accessories, office equipment, computers, furniture, and fixtures (both present and future), whether installed or stored at the industrial plot in Khasra No. 56 & 57, Village Dhamma, Tehsil Sarwar, Fatehgarh, Ajmer, Rajasthan.

3. the credit facilities are secured by the joint and several personal guarantees of:

-Shri Nitish Bansal
-Shri Suresh Chand Agrwal
-Smt. Honey Tayal

4. Security interest relinquished by the Financial Creditor (SIDBI) as confirmed during the 1st CoC meeting held on 21.10.2026.

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Annexure - 2
M/s. Ishh Raj Silicon Private Limited. : Liquidation commenced on 12.10.2026
List of operational creditors (Government Dues)
List of Stakeholder as on 05.11.2026

S. No.	Name of Creditor	Details of claim received		Details of claim admitted							Amount of claim rejected	Amount of claim under verificatio	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim Admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No	% share in total amount of claims admitted	Amount of contingent claim	Amount of any mutual dues, that may be set off			
1	GST	26.10.2026	19,23,953.00	19,23,953.00	OC- GST	No	NA	2.83%	-	-	-	-	
	TOTAL		**19,23,953.00**	**19,23,953.00**				**2.83%**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**

Note :

1. The claim is received pursuant to liquidation and admitted on the basis assessment orders shared by the department.

2. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and its underlying Regulations.

Nisha Banshal
Ishh Raj Silicon Private Limited
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Annexure - 3

M/s. Ishh Raj Silicon Private Limited. : Liquidation commenced on 12.10.2026

List of operational creditors (other than Workmen, Employees and Government Dues)

List of Stakeholder as on 05.11.2026

S. No.	Name of Creditor	Details of claim received		Details of claim admitted										
		Date of receipt	Amount claimed	Amount of claim Admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
1	Best Feldspar Pvt Ltd	05.03.2026	2,37,461.00	1,52,461.00	Operational Debt – Supply of Goods / Raw Materials	No	NA	No	0.22%	-	-	85,000.00	-	Refer note no 3
2	M/s Namokar Industries	10.03.2026	74,340.00	74,340.00	Operational Debt – Supply of Goods / Raw Materials	No	NA	No	0.11%	-	-	-	-	
3	Neminath Traders	27.06.2026	1,71,972.00	1,71,972.00	Operational Debt – Supply of Goods / Raw Materials	No	NA	No	0.25%	-	-	-	-	
4	Rylo Minerals Pvt. Ltd	04.04.2026	13,62,978.00	10,16,920.00	Operational Debt – Supply of Goods / Raw Materials	No	NA	No	1.50%	-	-	3,46,058.00	-	Refer note no 3
	TOTAL		**18,46,751.00**	**14,15,693.00**					**2.08%**	-	-	**4,31,058.00**	-	

Note :

1. Pursuant to the proviso to Regulation 30 of the IBBI (Liquidation Process) Regulations, 2016, claims that were received during the Corporate Insolvency Resolution Process (CIRP) but not separately re-filed during the liquidation process have been duly taken into consideration and included in this list. The claims were received during the period of CIRP and prior to liquidation of the CD, but not considered in the list of creditors by the RP and thus, the said claims have now been verified and considered by the Liquidator in this List of Stakeholders
2. The claims have been admitted on the basis of proof of claim and supporting documents submitted by the claimant and records presently available with the undersigned; confirmed by the suspended director.
3. As no documentary proof was provided to substantiate the interest claims of Best Feldspar Pvt. Ltd. and Rylo Minerals Pvt. Ltd., the undersigned has not admitted their interest claims.
4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and its underlying Regulations.

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